

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
Principal Bench, New Delhi**

COURT NO. IV

Customs Appeal No. 52094 of 2018

[Arising out of the Order-in-Original No. DLI/CUSTOM/PRE/OPD/PR.COMMR/19/2017 dated 01/12/2017 passed by The Principal Commissioner of Customs (Preventive), Delhi.]

Shri Sunny Kakkar

S/o Shri M.L. Kakkar,
R/o 15/22, East Patel Nagar,
New Delhi – 110 008.

Appellant

Versus

**Principal Commissioner
of Customs (Preventive)**

Customs Preventive,
New Customs House,
New Delhi – 110 037.

Respondent

Appearance

None – for the appellant.

Shri K. Poddar, Authorized Representative (DR) – for the Respondent.

CORAM: **Hon'ble Shri Ashok Jindal, Member (Judicial)**
Hon'ble Shri C.L. Mahar, Member (Technical)

Final Order No. 50516/2019 Dated : 09/04/2019

DATE OF HEARING : 09/04/2019.
DATE OF DECISION:09/04/2019.

ASHOK JINDAL :-

None appeared on behalf of the appellant despite notice. As matter was listed on 14 March 2019 on the said date S/Shri Ashutosh and Dalip Singh, Advocates appeared on behalf of the appellant and matter was adjourned today. Despite that none appeared on behalf of the appellant. Records perused it was found that initial matter was listed on 23 August 2018 then 17

September 2018, 1 November 2018, 13 December 2018, 1 January 2019, 11 January 2019, 14 February 2019 and 14 March 2019. On all the occasions matter was kept adjourning for one reason or the other reason. Moreover, on 1 January 2019, the appellant requested to file show cause notice on behalf of the appellant and till date show cause notice has not been placed on record. In these circumstances, it is concluded that appellant is not interested to pursue their appeal. Therefore, appeal is dismissed for non-prosecution with the liberty to the appellant to file an application for restoration of appeal, if so desired, within 30 days of communication of this order.

.

(Order dictated and pronounced in open court.)

(Ashok Jindal)
Member (Judicial)

(C.L. Mahar)
Member (Technical)

PK